

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217
CP 50 of 2017

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Ajay Patel & Ors.

.....Applicant

V/s

Multimedia Enterprises Pvt Ltd. & Ors.

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Karan Vin, Adv. for Mr. Aalay Shah, Adv.

For the Respondent

: Mr. Anuj Trivedi, Adv.

ORDER

Ld. Proxy Counsel for the applicant seeks adjournment on the ground that arguing counsel is not available today. Applicant is directed to remain present and argue the matter on the next date of hearing failing which necessary order will be passed.

List for further consideration on 27.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)